GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1485

TO BE ANSWERED ON FEBRUARY 10, 2022

CHARGES PAID BY DDA HOUSING SOCIETIES

NO. 1485. SHRI RAVNEET SINGH BITTU:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Delhi Development Authority (DDA) is paying charges to Delhi Jal Board (DJB) for purchasing water for supply of the same to residents of various DDA housing societies in Delhi, particularly in the Dwarka area;
- (b) if so, the details of the bills and payments made during the last five years;
- (c) whether it is a fact that the residents of these DDA Housing Societies are getting inflated water bills since 2015 till date:
- (d) if so, the details thereof, year-wise; and
- (e) whether the Government is taking any measures against the charging of hefty bills by DDA in this regard and enabling the residents of these housing societies to avail the facility of exemption from payment of water bills for their water connections upto 20,000 litres per month and if so, the details thereof?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) Yes Sir. Delhi Development Authority (DDA) pays charges to Delhi Jal Board (DJB) for purchasing water.
- (b) DDA has informed that an amount of ₹11,43,16,922/- on account of water bill has been paid to Delhi Jal Board (DJB) in respect of Dwarka Zone during last five years. Details are annexed.
- (c) No Sir.
- (d) Does not arise.
- (e) DDA has further informed that the exemption in water bills for each household water connection up to 20,000 litres per month, is a policy of the DJB and not of DDA. The water bill raised by DDA comprises of following three components:-
 - 1. Bulk DJB Water.
 - 2. Boosting bulk DJB water to dwelling units.
 - 3. Treatment of waste water and its supply to dwelling units (where waste water is supplied through dual piping system).

DDA raises water bill to its allottees on the basis of DJB bulk water supply bills and for other components, as per actual expenditure incurred by DDA. Therefore, the DDA bills are based on the bills raised by DJB.

Annexure referred to in Answer to Lok Sabha Unstarred Question No.1485 to be answered on February 10, 2022.

<u>Details of Water Bills paid by DDA to DJB in Dwarka Zone during last</u> <u>5 years</u>

		NAME	K. No. ADDRESS	PAYMENT AMOUNT (In ₹)
1	0995392713	The Ex.Eng. DDA, W.D.3	DMD-3(WD-9) Dwarka Project Office, Mangla Puri, New Delhi, Dwarka, 1756, Dwarka, 10045	23,65,790/-
2	1654687269	•	Sector-18B, 1761, Dwarka, 110075	1,24,92,192/-
3	3125321658	EE, DMD-4 (DDA) Golf Link Appt.	Sector-18B, 1761, Dwarka, 110075	54,95,646/-
4	4344848770		Sector-18B, 1761, Dwarka, 110075	1,23,77,880/-
5	5469215995	EE (WD-15) DDA	Sector-19B, LakarMandi, Multi Storied Housing 440 Nos., 1760, Dwarka, 110075	1,90,20,390/-
6	6477735905	EE, DMD-4 (DDA) Platinum, Atulya, Pnk and Rose Appt.	Sector-18B, 1761, Dwarka 110075	4,97,31,469/-
7	6740882087	Ex. Eng. (DDA), DMD-4, Shree Awas Apartment (II)	432 DDA Flats, Dwarka, Sector- 18B, 1761, Dwarka 110075. Total	1,28,33,555/- 11,43,16,922/-